

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

RA No.141/93 in  
OA No.1689/92

Date of decision:30.4.93.

Sh.S.K.Narang ..

Applicant

versus

Union of India & ors. ..

Respondents

CORAM:- THE HON'BLE SH.J.P.SHARMA, MEMBER(J)  
THE HON'BLE MR.S.R.ADIGE, MEMBER(A)

ORDER

(BY HON'BLE SH.J.P.SHARMA, MEMBER(J)-IN  
CIRCULATION)

The original applicant filed OA No.1689/92 which was disposed of by judgement dated 5.3.93. The application was partly allowed with the direction to the respondents for refixation of the pay of the applicant as Stenographer Grade 'B' with effect from 1.1.86 at Rs.2600 giving the benefit of next increment on 1.1.86 and yearly increments thereafter and also the benefit of arrears of pay and other allowances have been directed to be paid to the applicant.

2. In this RA, the applicant has prayed that the respondents be directed to grant selection grade to him with effect from 15.3.80 without consequential benefits.

3. A review of judgement lies on any of the following grounds as given in Order 47 Rule 1,CPC:-

(i) when there is an error on the face of the judgement or order;

(ii) when fresh evidence is produced subsequently which was not within the knowledge of the applicant at the time when the OA was heard and decided; and

(iii) analogous grounds.

4. In the OA, the applicant in Para 8(c) of the relief clause, prayed for grant of selection grade in the post of Stenographer Grade 'C' from the date his junior was given/ vacancy fell due with all benefits of pay and allowances. The relief was not granted to the applicant in view of the reasons given in para 4 of the judgement. Thus, the applicant cannot be allowed to reopen the case again and advance fresh arguments in the garb of grounds for review.

5. In the RA, the applicant has not taken any specific ground but ~~only~~ there is only averment and narration of certain facts on the consideration of which the applicant again wants to highlight the arguments for the grant of selection grade to him. However, we have gone through the facts and find that there is no substance in them. The RA is, therefore, devoid of merit and is dismissed -by circulation.

*Adige*  
(S.R.ADIGE)  
MEMBER(A)

*Sharma*  
(J.P.SHARMA)  
MEMBER(J)